

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 3091
TO BE ANSWERED ON 06.08.2018

GUIDELINES ON TRIBAL SUB-PLAN

3091. SHRI KONDA VISHWESHWAR REDDY:
SHRI TAMRADHWAJ SAHU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of guidelines issued by the NITI Aayog for implementation of Scheduled Tribes Sub-Plan (STSP);
- (b) the details of funds allocated and utilized by various Central Ministries and States for the implementation of said STSP during each of the last three years and the current year;
- (c) whether cases of alleged irregularities and violation of guidelines including diversion of funds in implementation of the aforesaid STSP by State/UT have come to light and if so, the details thereof;
- (d) the State/UT-wise number of complaints received during the aforesaid period and the corrective measures taken by the Government in this regard thereto; and
- (e) the mechanism established to monitor maximum utilization of funds under the said STSP?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) & (b): Tribal Sub-Plan (TSP), now called as Scheduled Tribe Component (STC) are dedicated source of fund for tribal development. STC is a multi-pronged strategy which includes support for education, health, sanitation, water supply, livelihood etc. Major part of infrastructure development in tribal dominated areas and provision of basic amenities to tribal people in the country is carried out through various schemes / programmes of concerned Central Ministries and the State Governments concerned, while the Ministry of Tribal Affairs (MoTA) provides additive to these initiatives by way of plugging gaps. Earmarking of funds under erstwhile Tribal Sub-Plan(TSP) (now called as STC) were done by the concerned Ministries / Departments against their Plan allocation under the broad strategies of Tribal Sub-Plan (TSP) as per the criteria recommended by the Task Force, 2010 constituted by the erstwhile Planning Commission under the Chairmanship of Dr. Narendra Jadhav. The Task Force had recommended for differential earmarking i.e. earmarking at different rates by a total of 28 Ministries / Departments and only against their plan outlay as at **Annexure 1**. After merger of Plan and Non-Plan, Ministry of Finance revised percentage for earmarking of STC funds for the Central Ministries / Department in the month of December 2016 and included two new Central Ministries i.e. Ministry of Skill Development and Entrepreneurship and Ministry of Development of North Eastern Region

(DONER) as at **Annexure 2**. The matter of earmarking of funds has further been deliberated upon by the NITI Aayog and Ministry of Finance and the allocation percentages for different Ministries / Departments have been revisited as at **Annexure 3**. As per Budget 2018-19, there are 37 Central Ministries and Departments including MoTA having STC funds catering to specific tribal development in various sectors through 299 different schemes.

As regards State Tribal Sub-Plan, now called as Tribal Sub-Scheme(TSS), Guidelines have been issued in the year 2014 by erstwhile Planning Commission. In the guidelines it is stipulated that Tribal Welfare Department is the nodal department authorized to lead the process of TSP development at the State level. Nodal Department has to coordinate progress of various schemes / programmes and design a comprehensive monitoring framework with well-defined indicators, covering provisioning, service delivery standards as well as outcomes. As per Guidelines, States has to allocate funds under TSP out of total Plan Outlays not less than the population proportion of STs in State as per 2011 Census.

Details of STC/TSS allocations by Central Ministries / Departments during last three financial years and current year is given below:

(Rs. in crore)

Year	Total Plan Allocation of identified Ministries / Departments	Allocation	Expenditure
2015-16 (Actual)	275174.59	20177.62	20024.66
2016-17 (Actual)	380035.71	24671.58	20956.40
2017-18 (RE)	443406.47	31292.20	30020.25
2018-19 (BE)	511402.18	37802.94	13862.37*

* figures upto 01.08.2018

Details of TSP allocation and expenditure by State Governments during 2014-15 to 2017-18 is as under :

(Rs. in crore)

Year	Total State Plan / Scheme Outlay	TSP Allocation	% TSP Allocation	TSP Expenditure	% Expenditure w.r.t. Total State Plan Outlay
2014-15	804040.04	83167.17	10.34	63305.95	7.87
2015-16	920960.84	96369.02	10.46	74050.15	8.04
2016-17	1040788.12	110631.89	10.63	89145.25	8.57
2017-18*	1136960.02	125798.77	11.06	75608.44	6.65

* **Provisional figures**

(c) & (d): It has been noticed that some of the States are not allocating funds under TSP in proportion to percentage of ST population in State. In other cases, expenditure vis-à-vis allocation is found to be less. MoTA has introduced Mechanism of Project Appraisal Committee (PAC) in 2014 for appraisal and approval of projects of State Governments under the scheme 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)' and under Grants under Article 275(1) of the Constitution of India. The Committee is headed by Secretary (Tribal Affairs) with representatives of State Governments, Financial Advisor, Planning Commission, etc. During PAC meetings, Ministry has emphasized the need for adherence to the provisions of TSP Guidelines by the States. Further, State Tribal Welfare Departments have been persuaded through letters to Chief Secretary / Principal Secretary (Tribal Development Departments) / discussions in the meetings for –

- (i) Declaring Tribal Development Department as the nodal Department to lead the process of tribal development.
- (ii) Constitution of Executive Committee as stipulated in the Guidelines to ensure proper planning, coordination and convergence with the State Governments Departments.
- (iii) Address gaps and deficit to mitigate inter-habitation variance / inequalities in the socio-economic status of tribals.
- (iv) Allocation of TSP funds as per norms stipulated in the TSP Guidelines.
- (v) Monitoring of TSP in the manner it has been stipulated in the Guidelines.

State Governments were also pursued by MoTA to intimate the position regarding instances of diversion of funds, if any. States responded so far have not formally accepted the instances of diversion of funds.

(e): Allocation of Business Rules (ABR) has been amended in January, 2017 whereby Ministry of Tribal Affairs (MoTA) has been given mandate for monitoring of TSP/STC funds based on the framework and mechanism designed by NITI Aayog. An online monitoring system has been put in place with web address <http://stcmis.gov.in>. The framework envisages monitoring of allocations for welfare of STs under the schemes, monitoring of expenditure vis-a- vis allocations, monitoring of physical performance and outcome monitoring. Further, nodal officer has been nominated in the line Ministries / Departments for coordination and monitoring. Regular meetings with Nodal Officers are held to review Ministry / Department-wise performance on TSP / TSP funds.

Annexure 1 referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 3091 for answer on 06.08.2018.

Obligation for Earmarking of Funds under TSP as per Dr. Narendra Jadhav Committee's recommendations, 2011

Ministry/ Department	Earmarking of Funds under TSP Recommended for the Ministry (In Per cent)
Department of Telecommunications	0.25
Ministry of Textiles	1.20
Ministry of Water Resources	1.30
Department of Food and Public Distribution	1.40
Ministry of Culture	2.00
Department of AYUSH	2.00
Ministry of HUPA	2.40
Ministry of Tourism	2.50
Department of Science & Technology	2.50
Ministry of Road Transport & Highways	3.50
Department of Agriculture Research & Education	3.60
Ministry of Mines	4.00
Department of Information Technology	6.70
Department of Higher Education	7.50
Department of Agriculture & Cooperation	8.00
Ministry of MSME	8.20
Ministry of Coal	8.20
Department of Youth Affairs	8.20
Ministry of Labour and Employment	8.20
Ministry of Panchayati Raj	8.20
Department of Sports	8.20
Ministry of Women & Child Development	8.20
Department of Health & Family Welfare	8.20
Department of Land Resources	10.00
Department of Drinking Water and Sanitation	10.00
Department of School Education & Literacy	10.70
Department of Rural Development	17.50
Ministry of Tribal Affairs	100.00

Annexure 2

Annexure 2 referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 3091 for answer on 06.08.2018.

Obligation for Earmarking of Funds under STC as per M/o Finance's OM dated 30.12.2016

Sl. No	Name of the Ministry / Department	(in %)
1	Department of Telecommunications	0.25
2	Ministry of Textiles	1.2
3	Ministry of Water Resources, River Development and Ganga Rejuvenation	1.3
4	Department of Food and Public Distribution	1.4
5	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	2.0
6	Ministry of Culture	2.0
7	Ministry of Housing and Urban Poverty Alleviation	2.4
8	Department of Science and Technology	2.5
9	Ministry of Tourism	2.5
10	Ministry of Road Transport and Highways	3.5
11	Department of Agricultural Research and Education	3.6
12	Ministry of Mines	4.0
13	Ministry of Electronics and Information Technology	6.7
14	Department of Higher Education	7.5
15	Department of Agriculture, Cooperation and Farmers' Welfare	8.0
16	Ministry of Coal	8.2
17	Ministry of Women and Child Development	8.2
18	Department of Empowerment of Persons with Disabilities	8.2
19	Department of Health and Family Welfare	8.2
20	Ministry of Youth Affairs and Sports	8.2
21	Ministry of Micro, Small and Medium Enterprises	8.2
22	Ministry of Panchayati Raj	8.2
23	Ministry of Skill Development and Entrepreneurship	8.2
24	Ministry of Labour and Employment	8.2
25	Department of Land Resources	10.0
26	Ministry of Drinking Water and Sanitation	10.0
27	Department of School Education and Literacy	10.7
28	Department of Rural Development	17.5
29	Ministry of Development of North Eastern Region	27.0
30	Ministry of Tribal Affairs	100.0
31	Ministry of Environment, Forests and Climate Change	No earmarking prescribed

Annexure 3

Annexure 3 referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 3091 for answer on 06.08.2018.

Obligation for Earmarking of Funds under TSP as per extant instructions issued in 2017

Sl. No	Name of the Ministry / Department	(in %)
1	Department of Telecommunications	4.30
2	Ministry of Textiles	4.30
3	Ministry of Water Resources, River Development and Ganga Rejuvenation	4.30
4	Department of Food and Public Distribution	4.30
5	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	4.30
6	Ministry of Culture	4.30
7	Ministry of Housing and Urban Poverty Alleviation	4.30
8	Department of Science and Technology	4.30
9	Ministry of Tourism	4.30
10	Ministry of Road Transport and Highways	4.30
11	Department of Agricultural Research and Education	4.30
12	Ministry of Mines	4.30
13	Ministry of Electronics and Information Technology	6.70
14	Department of Higher Education	8.60
15	Department of Agriculture, Cooperation and Farmers' Welfare	8.60
16	Ministry of Coal	4.30
17	Ministry of Women and Child Development	8.60
18	Department of Empowerment of Persons with Disabilities	8.60
19	Department of Health and Family Welfare	8.60
20	Ministry of Youth Affairs and Sports	8.60
21	Ministry of Micro, Small and Medium Enterprises	8.60
22	Ministry of Panchayati Raj	8.60
23	Ministry of Skill Development and Entrepreneurship	8.60
24	Ministry of Labour and Employment	8.20
25	Department of Land Resources	10.0
26	Ministry of Drinking Water and Sanitation	10.0
27	Department of School Education and Literacy	10.7
28	Department of Rural Development	17.5
29	Ministry of Development of North Eastern Region	8.60
30	Ministry of Tribal Affairs	100.0
31	Ministry of Environment, Forests and Climate Change	4.30
32.	Ministry of New and Renewable Energy	4.30
33	Animal Husbandry, Dairying and Fisheries	8.60
34	Minister of Commerce	4.30
35	Department of Consumer Affairs	4.30
36	Ministry of Food Processing Industries	4.30
37	Ministry of Power	8.60
38	Department of Fertilizers	4.30
39	Department of Pharmaceutical	4.30
40	Ministry of Petroleum and Natural Gas	4.30
41	Ministry of Urban Development	4.30